

THE INDIAN SUCCESSION (AMENDMENT) ACT, 1962

No. 16 OF 1962

[30th March, 1962]

An Act further to amend the Indian Succession Act, 1925.

Be it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

1. This Act may be called the Indian Succession (Amendment) Act, 1962. Short title.

§9 of 1925.

2. In section 211 of the Indian Succession Act, 1925 (hereinafter referred to as the principal Act), in sub-section (2), for the words "or Jaina", the words ", Jaina or Parsi" shall be substituted. Amendment of section 211.

3. In section 212 of the principal Act, in sub-section (2), for the words "or Indian Christian", the words "Indian Christian or Parsi" shall be substituted. Amendment of section 212.

4. In section 213 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:— Amendment of section 213.

"(2) This section shall not apply in the case of wills made by Muhammadans, and shall only apply—

(i) in the case of wills made by any Hindu, Buddhist, Sikh or Jaina where such wills are of the classes specified in clauses (a) and (b) of section 57; and

(ii) in the case of wills made by any Parsi dying after the commencement of the Indian Succession (Amendment) Act, 1962, where such wills are made within the local limits of the ordinary civil jurisdiction of the High Courts at Calcutta, Madras and Bombay, and where such wills are made outside those limits, in so far as they relate to immovable property situate within those limits."